GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 2081 TO BE ANSWERED ON FRIDAY, THE $1^{\rm ST}$ AUGUST, 2025

FILLING UP OF VACANT POSTS

2081. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of posts lying vacant in Supreme court, High Courts, District Courts and allied offices, including backlog vacancies;
- (b) the details of the posts vacant in High Courts and District Courts in Karnataka including backlog vacancies;
- (c) whether the Government has taken adequate steps to fill up the vacancies including backlog vacancies; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): The numbers of posts vacant in Supreme Court, High Courts and District and Subordinate Courts are as under:

S. No.	Name of Court	Vacancy as on 25.07.2025	
1.	Supreme Court	01	
2.	High Courts	362	
3.	District and Subordinate Courts*	4,721(as on 28.07.2025)	

^{*}As per MIS Portal of Department of Justice

Further, the details of existing vacancies in the High Courts (High Court wise) and the District & Subordinate Courts (State/UT wise) are at *Annexure-II* and *Annexure-II* respectively.

The Government has been filling up vacancies of Judges in the Supreme Court of India and the High Courts from time to time. From 01.05.2014 to 21.07.2025, 70 Judges have been

appointed in the Supreme Court. 1058 new Judges were appointed and 794 Additional Judges were made permanent in the High Courts during the same period. The sanctioned strength of Judges of the High Courts was increased from 906 in May, 2014 to 1122 till date. The sanctioned and working strengths of judicial officers in District and Subordinate Courts have increased as under:

As on	Sanctioned Strength	Working Strength
31.12.2013	19,518	15,115
28.07.2025	25,843	21,122

Source: MIS Portal of the Department of Justice

Filling up of vacant positions of the judicial officers in District and Subordinate courts is the responsibility of the State Governments and the concerned High Courts. As per the Constitutional framework, in exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government in consultation with the High Court frames the rules and regulations regarding the appointment and recruitment of Judicial Officers. Hon'ble Supreme Court vide order passed in January 2007 in the Malik Mazhar Sultan case, has inter-alia, stipulated certain timelines, which are to be followed by the States and the respective High Courts for recruitment of judges in District and Subordinate Courts.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 2081 FOR ANSWER ON 01.08.2025 REGARDING FILLING UP OF VACANT POSTS.

Sanctioned strength, working strength and vacancies of Judges in the High Courts (As on 25.07.2025)

	High Courts	Sanctioned Strength	Working Strength	Vacancy
1	Allahabad	160	80	80
2	Andhra Pradesh	37	28	9
3	Bombay	94	67	27
4	Calcutta	72	48	24
5	Chhattisgarh	22	16	6
6	Delhi	60	43	17
7	Gauhati	30	21	9
8	Gujarat	52	39	13
9	Himachal Pradesh	17	11	6
10	J & K and Ladakh	25	15	10
11	Jharkhand	25	15	10
12	Karnataka	62	47	15
13	Kerala	47	43	4
14	Madhya Pradesh	53	33	20
15	Madras	75	57	18
16	Manipur	5	3	2
17	Meghalaya	4	4	0
18	Orissa	33	20	13
19	Patna	53	36	17
20	Punjab & Haryana	85	49	36
21	Rajasthan	50	43	7
22	Sikkim	3	3	0
23	Telangana	42	26	16
24	Tripura	5	4	1
25	Uttarakhand	11	9	2
	Total	1122	760	362

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 2081 FOR ANSWER ON 01.08.2025 REGARDING FILLING UP OF VACANT POSTS.

Posts of Judicial Officer in District and Subordinate Courts (As on 28.07.2025)

Sl. NO.	State/UTs	Sanctioned Strength	Working Strength	Vacancy
1.	Andhra Pradesh	639	574	65
2.	Arunachal Pradesh	44	39	5
3.	Assam	485	461	24
4.	Bihar	2022	1679	343
5.	Chandigarh	30	30	0
6.	Chhattisgarh	663	465	198
7.	D & N Haveli and Daman & Diu	7	6	1
8.	Delhi	897	788	109
9.	Goa	50	40	10
10.	Gujarat	1720	1185	535
11.	Haryana	781	661	120
12.	Himachal Pradesh	179	160	19
13.	Jammu and Kashmir	322	272	50
14.	Jharkhand	707	501	206
15.	Karnataka	1394	1167	227
16.	Kerala	614	579	35
17.	Ladakh	17	10	7
18.	Lakshadweep	4	4	0
19.	Madhya Pradesh	2028	1669	359
20.	Maharashtra	2190	1940	250
21.	Manipur	62	49	13
22.	Meghalaya	99	57	42
23.	Mizoram	74	45	29
24.	Nagaland	34	24	10
25.	Odisha	1043	835	208
26.	Puducherry	38	26	12
27.	Punjab	811	716	95
28.	Rajasthan	1683	1506	177
29.	Sikkim	35	23	12
30.	Tamil Nadu	1375	1240	135
31.	Telangana	560	445	115
32.	Tripura	133	106	27
33.	Uttar Pradesh	3700	2675	1025
34.	Uttarakhand	298	270	28
35.	West Bengal	1105	075	220
36.	Andaman and Nicobar	1105	875	230
TOTAL		25,843	21,122	4,721

Source: MIS portal of Department of Justice (DoJ)